

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3481 of 2020

1. Ajay Kumar.
2. Ravindra Kumar.
3. Dabloo @ Virendra Kumar @ Birendra @ Dabloo Kumar.

.....Petitioners

Versus

1. The State of Jharkhand.
 2. Ram Jatan Ganjhu
-Opposite Parties

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Ajay Kumar Sah, Advocate
For the State : Mr. V.N. Jha, A.P.P.

02/14-9-2020

Heard the parties.

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioners apprehend their arrest in connection with Mckluskiganj P.S. Case No. 33 of 2019.

It has been alleged that the miscreants had committed theft of contract and caterinary wire of 180 meters length and worth Rs.5,00,000/-. It has further been alleged that the accused persons had come to the work site and abused the staffs and threatened that such thefts will be repeated in future.

The petitioners appear to be agitating for job and compensation in CCL in view of the acquisition of land. The grievance of the petitioners is that without making payment of compensation and giving service, contract was awarded by the CCL to a private company for construction of a railway siding.

Learned counsel for the petitioners has submitted that the matter has been compromised between the parties.

In view of the background facts as stated by the learned counsel for the petitioners, their false implication also cannot be ruled out. On consideration of the aforesaid scenario, I am inclined to extend the privilege of anticipatory bail to the petitioners.

Accordingly, the petitioners, named above, are directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, they will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) each with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Ranchi in connection with Mckluskiganj P.S. Case No. 33 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

Rakesh/-